

ITEM NO.18

COURT NO.3

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S). 4276/2018
(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 31-01-2018
IN OMP NO. 6/2016 PASSED BY THE HIGH COURT OF DELHI AT NEW DELHI)

RHC HOLDING PRIVATE LIMITED & ORS.

PETITIONER(S)

VERSUS

M/S DAIICHI SANKYO COMPANY LIMITED & ORS. RESPONDENT(S)
(FOR ADMISSION AND I.R. AND IA NO.20224/2018-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT AND IA NO.20222/2018-PERMISSION TO
FILE SYNOPSIS AND LIST OF DATES AND IA NO.20220/2018-APPROPRIATE
ORDERS/DIRECTIONS)

WITH

SLP(C) NO. 4291/2018 (XIV)
(FOR ADMISSION AND I.R. AND IA NO.20354/2018-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT AND IA NO.20352/2018-PERMISSION TO
FILE SYNOPSIS AND LIST OF DATES AND IA NO.20351/2018-APPROPRIATE
ORDERS/DIRECTIONS)

SLP(C) NO. 4279/2018 (XIV)
(FOR ADMISSION AND I.R. AND IA NO.20277/2018-PERMISSION TO FILE
SYNOPSIS AND LIST OF DATES AND IA NO.20275/2018-APPROPRIATE
ORDERS/DIRECTIONS)

Date : 16-02-2018 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s)

SLP© 4276/18 &
4279/18

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Mr. Kunal Chatterji, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned counsels for the petitioners
and perused the relevant material.

We are not inclined to interfere. The Special
Leave Petitions are accordingly dismissed.
Consequently, all applications are also disposed of.

[VINOD LAKHINA]
AR-cum-PS

[ASHA SONI]
BRANCH OFFICER